

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 87/TT/2017

Subject : Determination of transmission tariff of 400 kV Seoni (MP)-Sarni (MP) line and 400 kV Seoni (MP) Bhilai (Chhattisgarh) line, deemed ISTS lines, for 2009-14 tariff period for inclusion in computation of PoC charges in accordance with the 2009 Tariff Regulations and Sharing of Inter-State Transmission charges and losses) Regulations, 2010

Date of Hearing : 23.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Madhya Pradesh Power Transmission Company Limited (MPPTCL)

Respondents : Power Grid Corporation of India Nigam Limited

Parties present : Shri G. Umapathy, Advocate, MPPTCL
Shri Aditya Singh, Advocate, MPPTCL
Shri Vincent D'souza, MPPTCL
Shri Abhinava Anand, MPPTCL

Record of Proceedings

The learned counsel for the petitioner submitted that instant petition has been filed for determination of transmission tariff of two deemed ISTS lines, i.e 400 kV Seoni (MP)-Sarni (MP) line and 400 kV Seoni (MP) Bhilai (Chhattisgarh) line for 2009-14 tariff period for inclusion in PoC charges, in accordance with the 2009 Tariff Regulations and Sharing of Inter-State Transmission charges and losses) Regulations, 2010.



2. The Commission directed the respondents to file their reply by 30.6.2017 and the petitioner to file rejoinder, if any, by 10.7.2017. The Commission further observed that no extension of time shall be granted.

3. The Commission directed to list the petition for further hearing on 3.8.2017.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

